

MINUTES OF THE MEETING No. 33/12 dated 16.11.2011 (held on 17.11.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri A.K. Cashyap, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.32/11 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -11**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 33/83-ALC1/2011 MEETING DATE : 16.11.2011

Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DBT vide their U.O.No.BT/IL/05/329/2010-PID dated 31.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.

1	Concept Quick Unit Dose solution (9247 X) Pack 15 ml	1000 Nos	1. Catalase Solution in Glycerol/ethanol (Microbial Catalase from Micrococcus Luteus Liquid form) 2. Exxonmobile LD100MED LDPE	0.03055 Ltr. With the wastage of 5% As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

2	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.				

3	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 6.7.2011 issued by MFPI. Reminder dated 9.9.2011 and 8.11.2011 (E-Mail) issued by this office. Accordingly the case may be re-listed on 14.12.2011..				

	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549	Defer

4		24.12.2009	Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

5	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

6	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

7	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

	Case No.:1/22/85-ALC3/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
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HQ File :01/85/050/00081/AM11/

RLA File :10/24/040/00047/AM11/

Lic.No/Date:1010039981
03.09.2010

Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendations provided by Spices Board vide Letter No.MKT/FNP/02/09-10/2641 dt. 27.7.2011 and MKT/FNP/02/09-10/6584dated 25.10.2011 and letter No.MKT/FNP/02/09-10/6639 dated 27.10.2011, recommending norms at the higher yields of 11.72, 11.72% and 12.84% respectively, the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
(i) Oleoresin Black Pepper	0.11 MT	Light Black Pepper (Light Berries)	1 MT
(ii) Oleoresin Black Pepper	15.09 MT	Light Black Pepper (Light Berries)	128.78 MT
(iii) Oleoresin Black Pepper	4.24 MT	Light Black Pepper (Light Berries)	33.02 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:16/29/83-ALC1/2010

Party Name:INDIAN EXPLOSIVES LTD.,

Meet No/Date:33/83-ALC1/2011
16.11.2011**Status:Case
Deferred**

HQ File :01/83/050/00511/AM11/

RLA File :02/24/040/00117/AM11/

Lic.No/Date:0210149108
11.10.2010Defer
Date:14.12.2011

Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.12.2011.

Case No.:23/29/83-ALC1/2010Party Name:SWASTIC AUTO
INDUSTRIESMeet No/Date:33/83-ALC1/2011
16.11.2011**Status:Case
Deferred**

HQ File :01/83/050/00518/AM11/

RLA File :05/24/040/00245/AM11/

Lic.No/Date:0510274791
12.10.2010Defer
Date:14.12.2011

10	Decision : The Committee considered the case as per agenda. The Committee noted that the reply dated 8.3.2011 (D/L dated 22 nd Feb., 2010) and reply dated 20.4.2011 and 9.9.2011 (D/L dated 7.4.2011) have been sent to TA(DIPP). The firm may be allowed some time to furnish data counter signed by Central Excise. Reminder issued on 29.11.2011. Accordingly the case may be re-listed on 14.12.2011.		
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11	Case No.: 22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

12	Case No.: 21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 followed by reminder dated 1/4/2011 and 4.11.2011. Accordingly the case may be re-listed on 14.12.2011..			

	Case No.: 15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Approved
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/6644 dt. 24.10.2011 stating that the weighted average yield comes to 9.35% whereas the firm has applied at 10% yield, the Committee decided to approve the case at			

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10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20 MT	Light Black Pepper (Light Berries)	200 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/3047 dt. 31.10.2011 stating that the weighted average yield comes to 11.01% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 11.01% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	15.65 MT	Light Black Pepper (Light Berries)	142.08 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices

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Board vide Letter No.MKT/FNP/01/09-10/3049 dt. 31.10.2011 stating that the weighted average yield comes to 11.24% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 11.24% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	4.72 MT	Light Black Pepper (Light Berries)	42.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/96/2011-Ch.II dated 2.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate Granules or Elgran CC 95 MD	1 Kg	1. Calcium Carbonate BP/EP/USP/FCC	1.02 Kg
		2. Meltodexin USP/NF	0.04 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 16.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Ceramic Glaze Mixture	1 MT	1. Quartz	0.3153 MT
		2. Feldspar	0.3188 MT
		3. Dolomite	0.1294 MT
		4. Calcite	0.0447 MT
		5. Zinc Oxide	0.0512 MT
		6. Boric Acid	0.0492 MT
		7. Calcium Borate/Ground Colemanite	0.0716 MT
		8. Zir Flour	0.1255 MT
		9. Potassium Nitrate	0.0445 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 14.12.2011..				

	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
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19	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that out of six import items mentioned in the application, TA has recommended four import items. The Committee decided to write a letter to Deptt. of C&PC(PC.Div.) for want of comments on all the six items. A letter issued on 4.11.2011. Accordingly the case may be re-listed on 14.12.2011			

20	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and noted that case is pending for want of comments for Deptt. of C&PC(Chem.Div). Central Excise Data to be called for as desired by TA (letter to be written) in support of norms required and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.12.2011.			

21	Case No.:30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 12/9/2011 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. Letter issued on 17.10.2011. Reminder dated 29.11.2011 issued by this office. Accordingly the case may be re-listed on 14.12.2011.			

	Case No.:2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:14.12.2011

22	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.10.2011 issued by this office. The Committee also noted that the application for 3 item of import, whereas, the licence issued by RLA is for 6 items. A letter has been issued to RLA, Pune for clarification. Letter issued on 18.10.2011 by E-Mail. Reminder dated 29.11.2011 issued by this office. Accordingly the case may be re-listed on 14.12.2011..
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23	Case No.: 5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.11.2011 issued by DIPP. Accordingly the case may be re-listed on 14.12.2011.			

24	Case No.: 3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

25	Case No.: 4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

26	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

27	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

28	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

29	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

30	Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

31	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

32	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

33	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

34	Case No.:4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the 2 nd D/L dated 20.9.2011 issued by DIPP. Reminder dated 29.11.2011 issued by this office. Accordingly the case may be re-listed on 14.12.2011..			

35	Case No.:6/17/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00315/AM12/	RLA File :03/94/040/00024/AM12/	Lic.No/Date:0310626937 18.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

36	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Reminder dated 9.9.2011 and 4.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 14.12.2011..			

37	Case No.:2/17/83-ALC1/2011	Party Name:BHA VIN INDUSTRIES	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00311/AM12/	RLA File :03/94/040/00060/AM12/	Lic.No/Date:0310630913 12.05.2011	Defer Date:14.12.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.11.2011. Accordingly the case may be re-listed on 14.12.2011.

38	Case No.:11/17/83-ALC1/2011	Party Name:KEMPSZ TRADING PVT LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00320/AM12/	RLA File :07/24/040/00049/AM12/	Lic.No/Date:0710079220 18.05.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.9.2011 issued by DIPP. Reminder dated 4/11/2011 by - Mail issued by this office. Accordingly the case may be re-listed on 14.12.2011.			

39	Case No.:3/9/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00122/AM12/	RLA File :05/24/040/00029/AM12/	Lic.No/Date:0510291059 19.05.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

40	Case No.:37/9/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00156/AM12/	RLA File :04/24/040/00054/AM12/	Lic.No/Date:0410124254 20.05.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 12.8.2011 has requested to furnish the reply of the D/L upto 15 September 2011. The Committee decided to issue reminder to the firm to submit the reply in spite repeated D/L. Reminder issued on 4.11.2011. Accordingly the case may be re-listed on 14.12.2011.			

	Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
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41	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Accordingly the case may be relisted on 14.12.2011				

42	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Accordingly the case may be relisted on 14.12.2011				

43	Case No.:58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.8.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 14.12.2011.				

44	Case No.:7/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00316/AM12/	RLA File :30/24/040/00018/AM12/	Lic.No/Date:3010076089 15.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.29/83 dt. 19.10.2011.				

45	Case No.:8/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00317/AM12/	RLA File :30/24/040/00017/AM12/	Lic.No/Date:3010076088 15.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.29/83 dt. 19.10.2011.			

46	Case No.:4/17/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00313/AM12/	RLA File :03/94/040/00036/AM12/	Lic.No/Date:0310636595 16.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

47	Case No.:3/13/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00258/AM12/	RLA File :03/94/040/00259/AM12/	Lic.No/Date:0310636953 17.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

48	Case No.:4/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00259/AM12/	RLA File :03/95/040/00156/AM12/	Lic.No/Date:0310636970 17.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 12.9.2011 issued by Asstt Director, (Met) DC(MSME). Reminder dated 4.11.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 14.12.2011..

49	Case No.:5/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00260/AM12/	RLA File :03/95/040/00183/AM12/	Lic.No/Date:0310636980 17.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2011 issued by Asstt Director, (Met) DC(MSME). Reminder dated 4.11.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 14.12.2011..			

50	Case No.:45/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00482/AM12/	RLA File :17/24/040/00008/AM10/	Lic.No/Date:1710004278 23.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.11.2011. Accordingly the case may be relisted on 14.12.2011			

51	Case No.:46/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00483/AM12/	RLA File :17/24/040/00020/AM10/	Lic.No/Date:1710004280 23.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.11.2011. Accordingly the case may be relisted on 14.12.2011			

52	Case No.:48/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00485/AM12/	RLA File :17/24/040/00007/AM10/	Lic.No/Date:1710004277 23.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

53	Case No.:51/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00488/AM12/	RLA File :17/24/040/00021/AM10/	Lic.No/Date:1710004281 23.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

54	Case No.:20/17/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00329/AM12/	RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Reminder to M/o Steel on 29.11.2011. Comments awaited. Accordingly the case may be re-listed on 14.12.2011.			

55	Case No.:17/25/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00454/AM12/	RLA File :09/24/040/00160/AM12/	Lic.No/Date:0910047352 28.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that hard copy from the firm have been received and sent to TA(DIPP) on 1.11.2011. Accordingly the case may be relisted on 14.12.2011			

56	Case No.:52/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00489/AM12/	RLA File :17/24/040/00009/AM12/	Lic.No/Date:1710004302 30.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/70/2011-Ch.II dated 7.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Spray Dried Powder of Blend of Amino Resin and Dispersant containing: Dicynadiamide Formaldehyde Resin:42-44%	1 Kg	1. Dicynadiamide (DCDA White Crystals)	0.243 Kg
	Sodium Lignosulphonate 36-38% (VENTANDRS) Colour: Bright Brown Powder		2. Sodium Lignosulphonate (Light brown powder)	0.389 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:22/25/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00459/AM12/	RLA File :09/24/040/00154/AM12/	Lic.No/Date:0910047460 01.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

58	Case No.:54/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00491/AM12/	RLA File :17/24/040/00010/AM12/	Lic.No/Date:1710004314 01.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/33/2010-Ch.II dated 23.8.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mix of 78.5% of Sodium salt-phenol sulfonic acid formaldehyde condensate, 18% of Sodium salt-Napthalene sulfonic acid formaldehyde condensate and 3.5% of Dicarboxylic acid	1 Kg	1. Phenol 2. Formaldehyde (37%) 3. Napthalene 4. Caustic Soda Flakes 5. Dicarboxylic Acid (Adipic Acid)	0.310 Kg 0.420 Kg 0.067 Kg 0.140 kg 0.035 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.11.2011. Accordingly the case may be relisted on 14.12.2011			

	Case No.:56/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
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HQ File :01/83/050/00493/AM12/	RLA File :17/24/040/00013/AM12/	Lic.No/Date:1710004325 07.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/13/2011-Ch.II dated 24.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Product-6040 (Oxirane, Methyl, Polymer with Oxirane 100%) (Appearance: Liquid, HLB: Approx 7)	1 Kg	1. Diethylene Glycol (Colourless Liquid)	0.033 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.352 Kg
		3. Propylene Oxide (Colourless Liquid)	0.613 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

62	Case No.:47/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00484/AM12/	RLA File :17/24/040/00026/AM11/	Lic.No/Date:1710004332 08.07.2011	Defer Date:14.12.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.12.2011.

Case No.:1/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
HQ File :01/83/050/00438/AM12/	RLA File :03/95/040/00271/AM12/	Lic.No/Date:0310641728 12.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/123/2011-Ch.II dated 14.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sterol 133070 (Iso Tri Decanol Ethoxylate)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.138 Kg 0.761 Kg
Sterol 1206 (Lauryl Alcohol 3.5 mole ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.557 Kg 0.442 Kg
Sterocare EWL (F) (Containing 90% of Ceto Stearyl Alcohol)	1 Kg	Ceto Stearyl Alcohol	0.900 Kg
Sterocare TN 80 (Polyethylene Sorbitan Mono Oleate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.251 Kg 0.748 Kg
Sterol 1312 (Iso Tri Decyl Alcohol 9 mole ethoxylate)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.335 Kg 0.664 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.: 44/25/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00481/AM12/	RLA File :17/24/040/00066/AM09/	Lic.No/Date:1710004349 12.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

65	Case No.: 18/25/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00455/AM12/	RLA File :07/24/040/00116/AM12/	Lic.No/Date:0710080590 13.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided 1to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 14.12.2011.			

66	Case No.: 21/25/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00458/AM12/	RLA File :08/24/040/00075/AM12/	Lic.No/Date:0810101389 13.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

67	Case No.: 42/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00479/AM12/	RLA File :17/24/040/00019/AM12/	Lic.No/Date:1710004355 14.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011

68	Case No.:49/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00486/AM12/	RLA File :17/24/040/00016/AM12/	Lic.No/Date:1710004352 14.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.12.2011.			

69	Case No.:53/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00490/AM12/	RLA File :17/24/040/00018/AM12/	Lic.No/Date:1710004354 14.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

	Case No.:15/25/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00452/AM12/	RLA File :03/95/040/00289/AM12/	Lic.No/Date:0310642490 15.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 16.11.2011 the Committee decided to approve the case as under:- <u>Export Item:</u> As per Application <u>Quantity:</u> 1 Kg			

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Import Item for export S.No.1:

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in jumbo Rolls of GSM 112 +/-10%	1.01 Kg/Kg content in export product

Import Item for export S.No.2:

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in jumbo Rolls of GSM 92 +/-10%	1.01 Kg/Kg content in export product

Import Item for export S.No.3:

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in jumbo Rolls of GSM 92 +/-10%	1.01 Kg/Kg content in export product

Import Item for export S.No.4:

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in jumbo Rolls of GSM 92 +/-10%	1.01 Kg/Kg content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:14.12.2011

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011

72	Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

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Case No.:5/17/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved															
HQ File :01/83/050/00314/AM12/	RLA File :03/94/040/00324/AM12/	Lic.No/Date:0310642935 19.07.2011	Defer Date:															
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 16.11.2011 the Committee decided to approve the case as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Release Liners (One side Silicon Coated paper) 80 to 85 GSM+/- 10%</td><td>1 Kg (12.5 Sq. meter)</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Glassine Release Base-Paper in Jumbo Roll of relevant GSM</td><td>1.05 Kg</td></tr><tr><td>2.</td><td>Silicone Polymers (100% Solid)</td><td>2.1 gram/Sq.Mt. of export</td></tr></table>				S.No.	Description of Item	Quantity	1.	Release Liners (One side Silicon Coated paper) 80 to 85 GSM+/- 10%	1 Kg (12.5 Sq. meter)	S.No.	Description of Item	Quantity	1.	Glassine Release Base-Paper in Jumbo Roll of relevant GSM	1.05 Kg	2.	Silicone Polymers (100% Solid)	2.1 gram/Sq.Mt. of export
S.No.	Description of Item	Quantity																
1.	Release Liners (One side Silicon Coated paper) 80 to 85 GSM+/- 10%	1 Kg (12.5 Sq. meter)																
S.No.	Description of Item	Quantity																
1.	Glassine Release Base-Paper in Jumbo Roll of relevant GSM	1.05 Kg																
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq.Mt. of export																

		product
3.	Catalyst for Silicone	0.021 gram/Sq.Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq.Mt. of export product

- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:2/25/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00439/AM12/	RLA File :03/94/040/00303/AM12/	Lic.No/Date:0310642948 19.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

75	Case No.:43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

76	Case No.:50/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00487/AM12/	RLA File :17/24/040/00020/AM12/	Lic.No/Date:1710004378 19.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

77	Case No.:3/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00440/AM12/	RLA File :03/95/040/00319/AM12/	Lic.No/Date:0310644226 25.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

78	Case No.:19/25/83-ALC1/2011	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Approved
	HQ File :01/83/050/00456/AM12/	RLA File :08/24/040/00083/AM12/	Lic.No/Date:0810101768 25.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/60/2005-Ch.II dated 17.11.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Blue R (Special) (C.I.No.Reactive 19) (Dye content 52%)	1 Kg	Reactive Blue R (Crude) (Reactive Blue 19) (Dye content 72%)	0.7224 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:13/25/83-ALC1/2011	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00450/AM12/	RLA File :50/24/040/00004/AM12/	Lic.No/Date:5010000842 27.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(PC.Div) on 1.11.2011. Accordingly the case may be re-listed on 14.12.2011.

80	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

81	Case No.:29/25/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00466/AM12/	RLA File :50/24/040/00003/AM12/	Lic.No/Date:5010000844 29.07.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

82	Case No.:31/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00468/AM12/	RLA File :10/24/040/00028/AM12/	Lic.No/Date:1010044661 01.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

83	Case No.:28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:14.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011

84	Case No.: 30/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00467/AM12/	RLA File :10/24/040/00029/AM12/	Lic.No/Date:1010044666 02.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

85	Case No.: 32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

86	Case No.: 33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

87	Case No.: 34/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status: Case Deferred
	HQ File :01/83/050/00471/AM12/	RLA File :10/24/040/00032/AM12/	Lic.No/Date:1010044667 02.08.2011	Defer Date:14.12.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.

88	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

89	Case No.:12/25/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00449/AM12/	RLA File :08/24/040/00104/AM12/	Lic.No/Date:0810102094 03.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

90	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

91	Case No.:8/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00445/AM12/	RLA File :03/95/040/00347/AM12/	Lic.No/Date:0310646356 04.08.2011	Defer Date:14.12.2011

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011

92	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.12.2011.			

93	Case No.:2/21/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00415/AM12/	RLA File :03/94/040/00390/AM12/	Lic.No/Date:0310648762 16.08.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

94	Case No.:9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

	Case No.:10/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00447/AM12/	RLA File :03/94/040/00329/AM12/	Lic.No/Date:0310652125	Defer

95			07.09.2011	Date:14.12.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011				

96	Case No.:40/25/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00477/AM12/	RLA File :03/95/040/00439/AM12/	Lic.No/Date:0310652354 08.09.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

97	Case No.:58/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00495/AM12/	RLA File :03/94/040/01103/AM11/	Lic.No/Date:0310653285 13.09.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.12.2011			

98	Case No.:1/29/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00525/AM12/	RLA File :03/95/040/00552/AM12/	Lic.No/Date:0310657580 03.10.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

	Case No.:2/29/83-ALC1/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
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99	HQ File :01/83/050/00526/AM12/	RLA File :03/95/040/00506/AM12/	Lic.No/Date:0310657613 03.10.2011	Defer Date:14.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011				

100	Case No.:1/33/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2011 16.11.2011	Status:Case Deferred
	HQ File :01/83/050/00567/AM12/	RLA File :03/95/040/00623/AM12/	Lic.No/Date:0310663838 08.11.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.12.2011			

Date:29.11.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer